



IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PRAKASH CHANDRA GUPTA

ON THE 19th OF SEPTEMBER, 2024

MISC. CRIMINAL CASE No. 37942 of 2024

DHARM @ DHARMENDRA GURGER

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Jeevan Singh Gurjar, Advocate for the applicant.

Ms. Neelu Khetra, learned Dy. G.A. for the State

ORDER

After arguing for sometime, learned counsel for the applicant seeks leave of this Court to withdraw this bail application filed u/s 483 of B.N.S.S. filed by the applicant in connection with FIR/Crime No.78/2024 dated (not mentioned) registered at Police Station Pipalrawa, District Dewas for commission of offence punishable u/s 392, 394, 120-b of IPC, with liberty after examination of complainant before the trial court.

The other side has no objection.

With the aforesaid liberty, this bail application is dismissed as withdrawn.

(PRAKASH CHANDRA GUPTA)
JUDGE